IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.227/2016

IN THE MATTER OF:

Rajiv Kapur & Ors.

.... Applicant/petitioners

Vs.

The Registrar of Companies & Ors.

. Respondents

Order under Section 560(6) of the Companies Act

Order delivered on 29.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Mr. Angad Mehta, Advocate

For the Respondent

Mr. Abhinav Lal, Advocate

For the ROC (Delhi)

Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner states that reply of respondent Nos. 3 & 4 has been handed over to him last evening only and the cost has also been paid.

Rejoinder, if any, be filed within five days with a copy in advance to the learned counsel for the respondent.

List for further consideration on 16.01.2018.

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(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.11.2017 VINEET